

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 371/GT/2019

Subject : Petition for revision of tariff of Khandong Hydro Electric Plant (50 MW) after truing up for the period from 1.4.2014 to 31.3.2019.

Petition No. 397/GT/2020

Subject : Petition for approval of tariff of Khandong Hydro Electric Plant (50 MW) for the period 1.4.2019 to 31.3.2024.

Petitioner : North-Eastern Electric Power Corporation Ltd.

Respondents : Assam Power Distribution Company Ltd. & ors

Date of Hearing : **31.3.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Devapriya Choudhury, NEEPCO
Shri Sushanta Deka, NEEPCO
Shri Munin Choudhury, NEEPCO
Ms. Bornali Deori, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO
Shri Ripunjoy Bhuyan, NEEPCO

Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing, the representative of the Petitioner referred to his petitions and made detailed oral submissions in the matters.

3. None present on behalf of the Respondents. The Petitioner is directed to furnish the following additional information, after serving copy to the Respondents, on or before 16.5.2022:



- (i) Detailed justification along with the provisions of the regulations, under which additional capitalization has been claimed in the 2014-19 tariff period along with clear bifurcation of new items and the items allowed in earlier order;*
- (ii) Obsolescence certificate for replacement of assets for which additional capitalization has been claimed;*
- (iii) Details of Renovation & Modernization in accordance with Regulation 15 of the 2014 Tariff Regulations along with linkage to additional capitalization claimed in Form 9A;*
- (iv) Detailed report on Renovation & Modernization;*
- (v) Decapitalization value of old assets along with linkage in excel with Form 9A, if any;*
- (vi) Certificate to the extent that no negative exclusions have been considered in exclusions claimed;*
- (vii) Details of capital spares consumed, if any, during the 2014-19 period.*

4. The Respondents shall file their replies by 23.5.2022, after serving copies to the Petitioner, who may file its rejoinder, if any, by 30.5.2022

5. Subject to the above, order in these petitions were reserved.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

